

By E-Mail/Speed Post

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-16/2020/\_\_\_\_\_/A

From :- Shri Gautam Baruah  
Registrar (Vigilance)  
Gauhati High Court, Guwahati

To, The Registrar  
Gauhati High Court  
Aizawl Bench, Aizawl  
Mizoram

Dated Guwahati, the \_\_\_\_\_ March, 2021

Sub:- **Leave Encashment.**

Ref:- Your letter No. P.20012/3/2010-HC(AB)/335 dated 23.02.2021.

Sir/Madam,

With reference to the letter on the subject cited above, I am directed to inform you that the leave encashment of Shri Liansangzuala, Presiding Officer, Motor Accident Claims Tribunal, Aizawl, Mizoram for the block period of 2019-2020 has been approved.

Shri Liansangzuala, may be informed accordingly.

Yours faithfully,

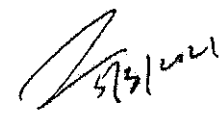
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**REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-16/2020/ 1430-1433 /A, dated 05/03/21**

Copy to:

1. The Accountant General (A&E), Aizawl, Mizoram for information.
2. The Secretary to the Govt. of Mizoram, Law & Judicial Department, for information.
3. Shri Liansangzuala, Presiding Officer, Motor Accident Claims Tribunal, Aizawl, Mizoram for information with reference to his letter No. A.11030/1/97-MACT dated 15.02.2021 for information.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court.

  
**REGISTRAR (VIGILANCE)**

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